

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

OA-No.660/1989

33

New Delhi, dated the 30th November, 1994

CORAM

Hon'ble Shri N.V.Krishnan, Vice Chairman(A)

Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Shri T.K.Udaya Bhanu  
r/o Quarter No.159,  
Block No.10,  
Lodhi Colony, New Delhi-110003

... Applicant

(By Advocate B.B.Raval )

Versus

1. Union of India through  
Shri T.N. Seshan,  
Cabinet Secretary,  
Govt. of India, Rastrapati Bhavan,  
New Delhi.

2. Shri A.K.Verma,  
Director General(Secretary)  
Cabinet Secretariat,  
Room No.8-B, South Block,  
New Delhi-110011

3. Shri R.Swaminathan,  
Principal Director,  
Directorate General of Security,  
Cabinet Secretariat,  
East Block -V-R.K.Puram,  
New Delhi-110066

... Respondents

(By Advocate Shri M.K. Gupta )

ORDER (ORAL)

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

In this case, learned counsel for the  
respondents 1 to 3 has filed additional affidavit  
on 6-10-1993 in which it is stated that whatever

12

34

is due to the applicant has already been paid in terms of the earlier judgment in his case. Learned counsel for the applicant had sought time to verify this. The applicant, <sup>is</sup> presently out of station, attending on his son. Learned counsel for the applicant submits that the submission of the learned counsel for the respondents can be taken on record and the OA can be disposed of preserving his liberty to make a representation to the respondents, if any issue still remains.

2. We consider this to be a fair proposal. Hence the additional affidavit filed is taken on record and we make it clear that in case, if there is any point left, the applicant would be at liberty to make a representation to the respondents within three months from the date of receipt of this order.

3. O.A. is disposed of as above.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)

*N.V. Krishnan*  
(N.V. Krishnan)  
Vice Chairman (A)

sk